Written Answers

- (१) तबसे ३८ समितियां पुनरुज्जी-वित की जा चुकी हैं।
- (२) ११२ समितियों को १-७-५९ से ३०-६-६० तक परिसमाधन आदेश के अन्तर्गत लाया गया है।
- (३) २५ समितियों के कार्यों की जांच सहकारी समिति अधि-नियम की धारा ४३ वेर अन्तर्गत की जा रही है। जांच के परि-णाम संबंधित समितियों को सूचित किवे जायेंगे, जो या तो बुटियों को दूर करके अपने कार्य को पुनः चलायेंगी अथवा उन्हें बन्द करना होगा।
- (४) ७७ समितियों को, जो प्रशासन के सहकारिता विभाग के प्रयत्नों के वावजूद भी कार्य आरम्भ न कर सकीं, 'कारण वतास्रो' नोटिस भेजे गये है।
- (४) ज्ञेव समितियों के कार्यों को पुनः ग्रारम्भ कराने के लिये प्रत्रयत्न किये आ रहे हैं।

ttTHE PARLIAMENTARY SECRETARY TO THE MINISTER OF COMMUNITY DEVELOPMENT AND COOPERATION (SHRI S. D. MISRA): (a) and (b) As on 30th June, 1959, there were 693 societies which were either defunct or were not functioning properly. The following efforts have been made to improve their working: —

- (i) 38 societies have since been revived.
- (ii) 112 societies have been brought under orders of liquidation during the period 1-7-59 to 30-6-60.

(iii) The affairs of 28 societies are being inquired into under Sect on 43 of the Cooperative Societies Act. After the inquiry, the results will be communicated ito the societies concerned which wiH either revive their working after removing the defects or will have to be wound up.

to Questions

- (iv) Show cause notices have been issued to 77 societies which could not start functioning in spite of 'the efforts put in by the Co-operation Department of the Administration.
- (v) Efforts are being made to revive the working of the remaining societies.]

# रिजर्व बैंक द्वारा उत्तर प्रदेश में सीवस कौपरेटिवों का निरीक्षण

४७८. श्री नवार्बीसह चौहान : क्या सामुदायिक विकास तथा सहकार मंत्री यह वताने की फ़पा करेंगे कि :

(क) क्या यह सच है कि पिछले वर्ष रिजूर्व बैंक की स्टडी टीम ने उत्तर प्रदेश की नई बनी हुई कुछ सर्बिस कौपरेटिवों का निरीक्षण किया था : और

(ख) यदि उपरोक्त भाग (क) का उत्तर 'हां' हो तो इस निरीक्षण का लक्ष्य क्या था और इस टोम ने क्या रिपोर्ट दी है ?

## t [RESERVE BANK INSPECTION ON SERVICE CO-OPERATIVES IN UTTAR PRADESH

478. SHRI NAWAB SINGH CHAUHAN: Will the Minister of COMMUNITY DEVELOPMENT AND CO-OPERATION be pleased to state:

(a) whether it is a fact that the Study Team of the Reserve Bank of India inspected last year some newly constituted service cooperatives in Uttar Pradesh; and

t[]English translation.

(b) if the answer to part (a) above be in the affirmative, what was the object of this inspection and what report has been submitted by the Team?]

# सामदायिक विकास तथा सहकार मंत्री के संसदीय सचिव ( श्री एस० डी० मिश्र ) : (क) जी हां।

(ख) समय समय पर राज्यों में सहकारी समितियों के कार्यों का विशेष अध्ययन करना और उनमें पाई गई बुटियों की ओर संबंधित सरकारों का घ्यान आकर्षित करना, रिजर्व बैंक की सामान्य कार्य प्रणाली है। रिजर्व वैंक आफ इंडिया ने सेवा सहकारिताओं के कार्यों के कुछ सामान्य पहलुओं और इन समितियों के कायों में पाई गई कुछ संगठन संबंधी त्रुटियों के बारे में उत्तर प्रदेश सरकार को स्टडी टीम के प्रतिवेदन के ग्राघार पर लिखा ।

T[THE PARLIAMENTARY SECRE-TARY TO THE MINISTER OF COM-MUNITY DEVELOPMENT AND CO-OPERATION (SHRI S. D. MTSRA): (a) Yes, Sir

(b) It is the normal practice of the Reserve Bank to make special studies from time to time of the functioning of Co-operative Societies in States and to draw the attention of 'he Governments concerned to defects noticed in their working. On the basis of the Report of the Study Team the Reserve Bank of India wrote to the Government of Uttar Pradesh on certain general aspects of the Working of Service Co-operatives and certain organisational defects noticed in the working of these Societies by the Study Team.]

#### INTRODUCTION OF A MECHANICAL DEVICETO CLOSE AND OPEN THE GATES BETWEEN THE GANGA BRIDGE AND THE CENTRAL STATION, KANPUR

479. SHRIMATI SAVTTRY DEVI NIGAM: Will the Minister of RAILWAYS be pleased to state:

f[] English translation.

#### to Ouestions

(a) whether it is a fact that the Merchants Chamber of Uttar Pradesh have requested Government to introduce a mechanical device to close and open the gates between the Ganga Bridge and the Central Station, Kanpur: and

(b) if so, what action has been taken by Government in the matter?

THE DEPUTY MINISTER OF RAILWAYS (SHRI SHAH NAWAZ KHAN): (a) No such request has been received by the Railway.

(b) Does not arise.

I may point out, however, that out of the five level crossings involved, four are already provided with Mechanical Lifting Barriers and it has been decided to provide the fifth level crossing also with similar Barriers.

### TRAFFIC RIGHTS TO MISRAIR FOR FLIGHT THROUGH INDIAN AIRPORTS

480. Shrimati SAVTTRY DEVI NIGAM: Will the Minister of TRANS PORT AND COMMUNICATIONS be oleased to state whether it is a fact that Gov ernment have granted traffic rights to MISRAIR (United Arab Airlines) for flight to and through India?

THE DEPUTY MINISTER OF CIVIL AVIATION (SHRI AHMED MOEI-UDDIN) : An Air Transport Agreement was concluded between the Government of India and the Government of Egypt in 1952. Under this Agreement, an Egyptian Airline is entitled to operate air services to and through India. No airline has so far been designated to operate air services to India under the Agreement and no operating permit has been given by the Government of India to MISRAIR

#### AGRICULTURE PLAN FOR EVERY FAMILY

SAVTTRY DEVI 481. SHRIMATI NIGAM: Will the Minister of COM MUNITY DEVELOPMENT AND CO-OPERA TION be pleased to state the number